

[Shri K. R. Ganesh]

should tackle only very big cases will have to be gone into and discussed. I cannot give you an assurance. The matter will require examination as to what is to be done. Then the other in-built aspects will have to be taken into consideration. Audit will have to be taken into consideration; the views of the PAC will also have to be taken into consideration.

SHRI N. K. P. SALVE : I would say that between the assurance of the Minister and his views there is very little difference. Views are as good as assurances.

SHRI K. R. GANESH : There is another point the hon. Member has raised, that the period for acquisition should not be stretched long. The Wanchoo Committee also had gone into the question. The Committee also said that once the mind is made up, acquisition proceedings must be completed within a short period. The idea underlying the suggestion is unexceptionable. It is in the interest of Government, the department and the persons concerned that the proceedings are completed as expeditiously as possible. The necessary administrative instructions will be given to the department.

These are some of the specific points pertaining to the Bill raised and I commend the Motion to the House.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Income-tax Act, 1961, be taken into consideration".

The motion was adopted

MR. DEPUTY-SPEAKER : Shri Salve has tabled 3 amendments—he is not moving them. Shri Limaye is not here. He has written to say that he wants to move all his amendments. But the rule says that if the Mover is not personally present, his amendment cannot be moved.

The question is :

"The clauses 2, 3 and 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted

Clause 2, 3 and 1, the Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH : I move :
"That the Bill be passed".

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed".

The motion was adopted

15.33 hrs.

DELHI URBAN ART COMMISSION
BILL

MR. DEPUTY-SPEAKER : We proceed to Private Members' business.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : Before that, may I say that the leaders of the Opposition have agreed to the next Bill being disposed of without discussion. You may put it to vote. It is a non-controversial Bill.

MR. DEPUTY-SPEAKER : Although the request is irregular, I will regularise it.

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg to move :*

"That the Bill to provide for the establishment of the Delhi Urban Art Commission with a view to preserving, developing and maintaining the aesthetic quality of urban and environmental design within Delhi, be taken into consideration".

MR. DEPUTY-SPEAKER : I suppose Members have read the Bill. All that it wants is that a Delhi Urban Art Commission be set up in order to consider the aesthetics whenever a new building is put up in the city. Am I right?

SHRI K. RAGHU RAMAIAH : Yes.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill to provide for the establishment of the Delhi Urban Art Commission with a view to preserving, developing and maintaining the aesthetic quality of urban and environmental design within Delhi, be taken into consideration".

The motion was adopted.

*Moved with the recommendation of the President.

MR. DEPUTY-SPEAKER: Clause 2. I think they have all agreed that amendments will not be moved. Anyway I will call them. Shri Ramavatar Shastri, Shri Daga—their amendments are not moved. Now, I will put the clauses to the vote. The question is:

"That clauses 2 to 27 stand part of the Bill."

The motion was adopted

Clauses 2 to 27 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BHOLA PASWAN SHASTRI: I beg to move:

"That the Bill be passed".

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed".

The motion was adopted.

MR. DEPUTY-SPEAKER: We will now take up Private Members' Business.

15.36 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
—Contd.

THIRTY-FIFTH REPORT

SHRI AMAR NATH CHAWLA (Delhi Sadar): I move:

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th December, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 19th December, 1973."

The motion was adopted.

15.37 hrs.

RESOLUTION RE. NEED-BASED MINIMUM WAGES FOR WORKERS
—Contd.

MR. DEPUTY-SPEAKER: We now take up further discussion of the following resolution moved by Dr. Saradish Roy on the 7th December, 1973.

"This House expresses its grave concern at the falling real wages of the Indian Workers consequent to the abnormal rise in prices of essential commodities and failure of the Government to grant need-based minimum wages to the workers on the basis of norms laid down by the Fifteenth Indian Labour Conference"

Dr. Saradish Roy to continue his speech.

DR. SARADISH ROY (Bolpur): Sir, at the outset, let us see what the Constitution of India provides as living wage, etc., for the workers. In the Directive Principles of State Policy, article 43 of the Constitution provides as follows:

"The State shall endeavour to secure, by suitable legislation or economic organisation or in any other way, to all workers, agricultural, industrial or otherwise, work, a living wage, conditions of work ensuring a decent standard of life and full enjoyment of leisure and social and cultural opportunities..." etc.

This is the provision in the Constitution. Now, in the Constituent Assembly, necessary caution was given at the time of the acceptance of the draft directive principles in these words by Dr. Ambedkar; I quote:

"Surely it is not the intention to introduce in this part these principles as mere pious declaration. It is the intention of the Assembly that in future both the legislative and the executive should not merely pay lip service to these principles but that they should be made the basis of all legislative and executive action."

Sir, in essence, this declaration assured the workers that where they would not be able to secure for themselves a living wage and the Government, through legislation or by other means, will come to their aid. But even after two decades since the Constitution was